

ITEM NO.69 COURT NO.6 SECTION IX  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

IA 10-11/2011 in CIVIL APPEAL NO. 4767 OF 2011

SHRADHHA AROMATICS P.LTD. Appellant (s)

VERSUS

OL OF GLOBAL ARYA IND.LTD.& ORS. Respondent(s)

(With appln(s) for directions and for filing additional affidavit  
office report )

Date: 19/03/2012 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI  
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Appellant(s) Mr. P.S.Sudheer,AOR

For applicant(s) Mr.Chirag M.Shroff ,Adv

For Respondent(s) Ms. Savita Singh,AOR

Mr. Ravindra Kumar,AOR

Mr. H.P. Raval, ASG  
Mr.Gaurav Agrawal ,Adv

Mr. Sudarsh Menon, AOR

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the applicant states that his  
client's grievance has been remedied inasmuch as the sale  
deed has been executed by GIIC and the Official Liquidator  
has signed the same.

In view of the statement of the learned counsel, the  
applications are disposed of as infructuous.  
(Parveen Kr.Chawla) (Phoolan Wati Arora)  
Court Master Court Master